

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
Appeal No. 102/252/ND/2022

IN THE MATTER OF:

| | | |
|-----------------------------------|-----|------------|
| Pr. Commissioner of Income Tax -1 | ... | Applicant |
| Versus | | |
| M/s Bibhav Jewels Private Limited | ... | Respondent |

Under Section 252.

Order delivered on 07.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | | |
|--------------------|---|--------------------|
| For the Applicant | : | |
| For the Respondent | : | |
| For the RoC | : | Adv. Jyoti Khurana |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **02.07.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)